

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1290  
ANSWERED ON:03.03.2015  
ARREST OF PERSONS  
Giluwa Shri Laxman;Rajoria Dr. Manoj

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received complaints with regard to misuse of power and arrest of persons without warrant by State police personnel in the country;
- (b) if so, the details thereof indicating the total number of such cases reported, guilty personnel arrested, convicted and action taken against them during each of the last three years and the current year, State-wise; and
- (c) the corrective steps taken by the Government to curb such cases in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a) & (b): As per the Seventh Schedule to the Constitution of India, "Police" is a State Subject and hence the up-to-date details regarding misuse of powers by the Police and violation of human rights including arrest of persons without warrant/illegal detention/arrest are not centrally maintained. However, a statement showing state/UT wise details of cases registered, police personnel charge-sheeted and police personnel convicted under various human rights violations by police during 2011-2013 compiled by National Crime Records Bureau (NCRB) is attached as Annexure. The data for the year 2014 is at present not available with NCRB.
- (c): It is primarily the responsibility of the State Governments to appropriately prevent and ensure non-occurrence of police atrocities. However, the Central Government has issued advisories from time to time to prevent misuse of powers by police and for maintenance of the human rights of people.